

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 608  
IB-109/ND/2024  
IA/2633/2024

**IN THE MATTER OF:**

**M/s Findoc Finvest Pvt Ltd.**

**...PETITIONER**

**Vs.**

**Mr. Sahil Arora**

**...RESPONDENT**

**Section**

**U/s 95(1) of IBC, 2016**

**Order delivered on 23.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant/FC** :Adv. Abhinav Agnihotri and Adv.  
Prabhav Gang

**For the RP** :Adv Rachit Ranjan. Adv. Tanuj Kumar  
Bhatnagar

**For the Respondent** :

**ORDER**

**IA/2633/2024**

Ld. Counsel on behalf of the Resolution Professional and Ld. Counsel on behalf of the Financial Creditor are present. Ld. Counsel on behalf of the Personal Guarantor is present and submitted that they have filed their reply to the report filed by the Resolution Professional, however the reply is not reflected on the e-portal. One week time prayed for was granted to the Personal Guarantor vide order dated 22.05.2024 to file his reply. However, the reply as stated to have been filed was much after that date. Ld. Counsel for Personal Guarantor may approach the Registry and cure the defects so that the same is reflected on the e-portal. However, in the interest of justice, list the matter on **28.08.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**